

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1135, 1136, 1139 OF 2018
IN DFR NO. 2742 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Clean Max Power Projects Private Limited & Ors. Appellant(s)
Versus
Bangalore Electricity Supply Company Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Princy Ponnann

ORDER
IA NO. 1139 OF 2018
(Application for waiver of court fees)

The learned counsel, Ms. Princy, Poonan, appearing for the Appellant submitted that, she will pay the necessary court fee during the course of the day.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing is permitted to pay necessary court fee during the course of the day in the Registry. Accordingly, instant IA stands disposed of.

IA NOS. 1135 & 1136 OF 2018
IN DFR NO. 2742 OF 2018

Issue notice on IA Nos. 1135 & 1136 of 2018 to the Respondents returnable on 10.10.2018. Dasti, in addition, is also permitted.

List the matter on **10.10.2018**.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member